

DIVISION BENCH

P-102

COURT - I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. (IB)/37(KB)2023  
IA(I.B.C)/658(KB)2024

CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10<sup>TH</sup> MAY 2024

IN THE MATTER OF	UNION BANK OF INDIA VS SDB DEVELOPERS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearances via video conference/physically**

Mr. S. Tibrewal, Adv.	] For the CFM Asset Reconstruction Private Limited
Ms. Swastha Ray, Adv.	]
Mr. Mainak Bose, Adv.	]
Mrs. Susmita Paul, Adv.	] For the Corporate Debtor
Mr. Ganesh Prasad Shaw, Adv.	]
Mr. Gaurav Kumar, Adv.	]
Mr. Debashis Karmakar, Adv.	]
Mr. Shaunak Mitra, Adv.	] For the Corporate Debtor
Mr. Anil Chaudhury, Adv.	]
Mr. Rabindra Kr. Mitra, Adv.	]

**ORDER**

1. Ld. Counsel for the parties present.
2. **IA(I.B.C)/658(KB)2024**
  - a. Ld. Counsel appearing for the CFM Asset Reconstruction Private Limited seeks substitution in place of Financial Creditor. Ld. Counsel for the CD submits that the assignment itself is under challenge before the Hon'ble High Court at Calcutta.
  - b. We deem it appropriate to direct the Ld. Counsel for the CFM Asset Reconstruction Private Limited to bring a copy of the petition which is before the Hon'ble High Court at Calcutta
3. Post this matter on **24/06/2024**.

**Balraj Joshi**  
Member (Technical)

**Bidisha Banerjee**  
Member (Judicial)